Sr. No. 07 Suppl. List

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

CM No. 2142/2020 in WP(C) No. 956/2020 CM No. 2143/2020

M/s Hadi Enterprises

.... Petitioner/Applicant(s)

Through:- Mr. Bilal Ahmad Khan, Advocate

V/s

Union Territory of J&K & ors.

....Respondent(s)

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

IGH COUP

ORDER

CM No. 2142/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No. 956/2020 & CM No. 2143/2020

Learned counsel for the petitioner submits that petitioner was allotted a contract for car parking in Government Bone & Joint Hospital Barzulla Srinagar but the same was closed due to unprecedented situation due to outbreak of COVID-19 pandemic as result of which he has suffered huge losses, as such, seeks extension of his contract due to unprecedented situation.

WP(C) No. 956/2020

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Issue notice to the respondents in the main petition as well as in the interim application, returnable within three weeks. Requisite steps for service of the respondents within this week.

List on 30.07.2020.

Meanwhile, subject to objections and till next date of hearing before the Bench, the petitioner shall file a representation seeking consideration of his case for extension and upon receipt of the same, respondents may consider the same as expeditiously as possible.

(Sindhu Sharma) Judge

SRINAGAR 26.06.2020 SUNIL-II

